

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24/5/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/198/ (IB)/2018
NAME OF THE PETITIONER(S) : UNIVERSAL SOLUTIONS OF AMERICA LLC
NAME OF THE RESPONDENT(S) : THE TRAVANCORE CEMENTS LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. KAUSHIK N SHARMA
2) RITJI RAJENDRAN

Counsel for Respondent
for Operational Creditors



ORDER

Counsels representing both the parties are present. Counsel for petitioner stated that they are not accepting the terms placed by the respondent for settling the matter and therefore, they are returning the Demand Draft for Rs.6 lakhs to the respondent which was handed over to them on the last date of hearing. The Demand Draft is handed over to the counsel for the respondent. Counsel for respondent prayed for time stating that they are placing another fresh proposal for settling the matter. Time is enlarged at request. Put up on 12.06.2018.

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(S VIJAYARAGHAVAN)
Member (Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

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